

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3526/2018

New Delhi this the 4th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Govind Sharan Sharma (Group 'B')
Aged about 29 years,
S/o Sh. Ram Babu Sharma,
R/o Radha Govind Niwas Lakkad,
Bazar Kaman Tehsil Kaman,
Distt. Bharatpur, Rajasthan
2. Swati (Aged about 30 years), Group 'B',
D/o Sh. Sohan Veer Singh,
R/o Vill. Nangal Kheri,
Distt. Panipat, Haryana
3. Rashmi Sharma (Aged about 30 years)
Group 'B',
D/o Sh. Deep Chand Sharma,
R/o E/844, Lohia Gali No.4,
Babarpur, Shahdara, Delhi
4. Nisha (Age about 28 years) (Group B)
D/o Sh. Ram Dhari Saroya,
R/o H.No.C-94, Street No.6,
Bhagirathi Vihar, Phase 1,
PO Gokalpuri, Delhi-94
5. Richi (Aged about 27 years) (Group 'B')
D/o Sh. Harish Chandra Sharma,
R/o H.No.819, Second Floor Janta Flats,
GTB Enclave, Delhi-93

- Applicants

(By Advocate: Shri Gyanendra Singh)

Versus

1. The Chairman,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area, Karkardooma,
Delhi-110032
2. The Secretary,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi-110032

- Respondents

(By Advocate: Shri G.C. Jha)

O R D E R (Oral)

Ms. Nita Chowdhury:

The applicants have filed this Original Application (OA),
claiming the following reliefs:-

- “A. direct the respondents to issue the E-Admit Card to the Applicant for the post of TGT (Trained Graduate Teacher) Sanskrit (Post Code 144/17) and Post of Physical Education Teachers (Post Code 90/17)
 - B. Any other or further relief which this Hon'ble court deems fit and proper in the facts and circumstances of the case.”
2. The only relief sought by the applicants in this OA is to issue admit card for the posts of TGT (Sanskrit) (Post Code 144/17) and Physical Education Teacher (Post Code 90/17) which they had

applied for. Today, learned counsel for the applicants states that the same have been given to them. Hence, nothing remains in this OA and the same is accordingly dismissed. No order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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